GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

STARRED QUESTION NO.79 TO BE ANSWERED ON 23.07.2018

Complaints regarding Ragging

†* 79. SHRI SANJAY HARIBHAU JADHAV:

SHRI SADASHIV LOKHANDE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- a) whether the report of complaints regarding ragging received by any educational institution, their status and satisfaction level of complainant parents along with closure report is to be sent to the Government on monthly basis;
- b) if so, the details thereof;
- c) the details of the total number of complaints of ragging which have been received by the Government during the last three years, State-wise and the action taken by the Government in this regard;
- d) whether the Government is working on any action plan to deal with the problem of ragging; and
- e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 79 FOR REPLY ON 23.07.2018 REGARDING COPMLAINTS REGARDING RAGGING ASKED BY SHRI SANJAY HARIBHAU JADHAV AND SHRI SADASHIV LOKHANDE.

- (a) & (b): On receipt of a ragging complaint, the concerned educational institution constitutes an Anti-Ragging Committee to examine and investigate the incident and to submit a report to the institution. On the basis of the report, the institution takes action against the culprits and if requested, sends an Action Taken Report to the Ministry/University Grants Commission (UGC)/Monitoring Agency. The status of the ragging complaints registered through the National Anti-Ragging Helpline is regularly updated the website www.amanmovement.org. The UGC, Monitoring Agency and all the Regulatory bodies regulating the higher educational institutions close the ragging complaints after clearly mentioning the reasons for closure along with the satisfaction level of the student/parent/guardian.
- (c): The details of complaints of ragging received in University Grants Commission (UGC) during the last three years, State-wise are available at the website www.antiragging.in. Details of ragging cases reported are as per Annexure. Out of a total of 1839 ragging complaints received by the UGC during the last three years, students have been punished in 812 cases including suspension in 309 cases.
- (d) & (e): To curb the menace of ragging, the University Grants Commission (UGC) has framed UGC Regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009. These Regulations have come into force with effect from 17.06.2009. These regulations are to be followed mandatorily by all Higher Educational Institutions (HEIs). These Regulations have also been adopted and notified by other regulatory bodies like All India Council for Technical Education (AICTE), Medical Council of India (MCI), Indian Nursing Council (INC), Pharmacy Council of India (PCI), Indian Council of Agricultural Research (ICAR) and Dental Council of India (DCI). An Anti-Ragging toll free "helpline" 1800-180-5522 in 12 languages has been made operational by the UGC with Call Centre facilities for helping victims of ragging, besides facilitating effective coordinated action by all concerned. The UGC has developed the Anti-Ragging Website i.e. www.antiragging.in. The Portal contains the record of registered complaints received and the status of the action taken thereon. An Anti-Ragging Mobile Application was launched on 29th May, 2017 for filing the complaint on ragging/ filing the anti-ragging undertaking/ for calling the Toll Free Anti-Ragging Helpline Number. This App may be downloaded from Google Play Store. The UGC has uploaded few videos on campaign against ragging, videos on different perspective of ragging (of offender, of parents and of victim) and an Antidocumentary. These videos are available at the UGC Webpage, http://www.ugc.ac.in/page/Videos-Regarding-Ragging.aspx.

Annexure State/UT-wise and Year-wise details of ragging cases during the last three years

S.No	State	2015	2016	2017
1	Andaman & Nicobar	0	0	0
2	Andhra Pradesh	12	17	28
3	Arunachal Pradesh	0	0	1
4	Assam	9	10	33
5	Bihar	21	24	53
6	Chandigarh	1	0	3
7	Chhattisgarh	9	4	9
8	Dadra & Nagar Haveli	0	0	0
9	Daman & Diu	0	0	0
10	Delhi	8	8	13
11	Goa	1	1	0
12	Gujarat	11	5	16
13	Haryana	4	11	16
14	Himachal Pradesh	4	4	6
15	Jammu & Kashmir	4	2	7
16	Jharkhand	19	15	20
17	Karnataka	23	24	49
18	Kerala	29	35	45
19	Lakshadweep	0	0	0
20	Madhya Pradesh	48	55	100
21	Maharashtra	17	29	46
22	Manipur	0	0	4
23	Meghalaya	1	1	1
24	Mizoram	1	1	3
25	Nagaland	0	0	0
26	Odisha	30	28	46
27	Puducherry	3	0	8
28	Punjab	9	15	16
29	Rajasthan	16	20	40
30	Sikkim	0	1	2
31	Tamil Nadu	25	33	43
32	Telangana	5	12	12
33	Tripura	1	3	9
34	Uttar Pradesh	51	93	143
35	Uttarakhand	8	14	30
36	West Bengal	53	50	99

GRAND TOTAL 423 515 901